CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri K.N. Sinha, Member

Petition No. 16/2003

In the matter of

Combining Stage I & Stage II of TPS II and trading the TPS II as a single station for the purpose of scheduling and computation of UI.

And in the matter of

Neyveli Lignite Corporation Ltd ... Petitioner

Vs

Southern Regional Electricity Board & others ... Respondents

The following were present:

- 1. Shri S. Sivan, MS SREB
- 2. Shri H. Chandrashekar, AEE(El.), KPTCL
- 3. Shri K. Srinivasa Rao, SE, SREB
- 4. Shri S. Sowmyanarayanan, Consultant, TNEB
- 5. Shri K. Sekar, GM(Comml.), NLC
- 6. Shri R. Suresh, DGM(Comml.), NLC
- 7. Shri R. Balachandran, KSEB
- 8. Shri K.K. Garg, GM(Comml.), NTPC
- 9. Shri R.S. Sharma, ED(CD), NTPC
- 10. Shri S. S. Chaudry, NTPC
- 11. Shri M.S. Chawla, AGM(C), NTPC
- 12. Shri Bhanu Bhushan, D(O), PGCIL
- 13. Shri V.M. Hal, GM(SO), PGCIL

ORDER (DATE OF HEARING: 7.8.2003)

Heard Shri K. Sekar, General Manager, NLC along with Shri R. Suresh, Dy. General Manager and the representatives of the respondents and Shri Bhanu Bhushan, Director (O), PGCIL.

2. Shri S. Swomyanarayanan had contended that the petition does not call for admission since it has been filed by the petitioner with a view to avoiding payment of UI charges which are levied if the two stations are treated separately. Shri

Bhanu Bhushan, Director (O) appearing for SRLDC (Respondent no.2) supported admission of the petition on the grounds of operational flexibility.

- 3. We direct that the petition be admitted for adjudication of the issues raised therein. The issue raised on behalf of TNEB will be gone into at the time of regular hearing of the petition.
- 4. List this petition on 9th October 2003. Meanwhile, the respondents are directed to file their replies latest by 10.9.2003 with advance copy to the petitioner who may file, its rejoinder by 25.9.2003.

Sd/-(K.N. SINHA) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 12th August, 2003